

U
CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2206/1998

New Delhi, this 22nd day of January, 1999

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Shri Jamil Ahmed
s/o Shri Sallan
Partapur Chaudhary, Izzatnagar
Dt. Bareilly .. Applicant
(By Shri Mahesh Srivatsava, Advocate -not present)

versus

Union of India, through

1. Chairman
Railway Board
Rail Bhavan, New Delhi
2. Divisional Railway Manager
North Eastern Railway
Izzatnagar, Bareilly .. Respondents

ORDER

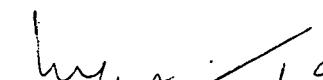
Hon'ble Shri T.N. Bhat

None appears for the applicant even on second call.

Applicant was earlier directed by this Tribunal on 12.11.98 to file MA seeking condonation of delay. Despite three opportunities having been granted to him the MA has not been filed. In the OA applicant seeks some relief in respect of action/inaction on the part of respondents relating to 1980 when the applicant was involved in a criminal case. He was supposed to give reply by 20.12.80 to the notice dated 16.12.80, which he failed to do and he was removed from service by an order dated 6.1.81. As already mentioned, applicant despite having been granted several opportunities, failed to seek condonation of delay. For the foregoing reasons, this OA is dismissed both for non-prosecution and also on the ground of limitation.


(S.P. Biswas)

Member (A)


(T.N. Bhat)

Member (J)

/gtv/